

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 306**  
**(IB)-510/ND/2023**  
**New IA-388/2024**

**IN THE MATTER OF:**  
**BCL Enterprises Ltd.**

... **Applicant/Petitioner**

**Versus**

**KLM Holdings Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 06.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the RP** : Adv Varun Arora

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-388/2024:** The IA has been preferred for taking list of the creditors on record.

For the reasons stated therein, **the IA is allowed** and the list of the creditors is kept on record, subject to just all exceptions.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**